

**DIVISION BENCH**

**ITEM NO.107**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA NO.580/2023 IN CP (IB) No.15/ALD/2022**

**CORAM:**

**1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**

**2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 15<sup>th</sup> December, 2023**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>L &amp; T FINANCE LIMITED V/S PERPENDICULAR CONSTRUCTION PVT LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN CIRP)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Yash Tandon, Adv.

*: For the Applicant/ RP*

Sh. Shikhar Kaushal Proxy for

*: For the Respondent.*

Sh. Mohit Arora, Adv.

**ORDER**

**IA NO.580/2023**

- 1.** This application has been filed under Section 19(2) of the Code. The notices were issued to the respondent on the last date of hearing and the affidavit of service has also been filed which shows that the notices are delivered.
- 2.** There is a representation on behalf of the respondent no.1. The Ld. Counsel representing the respondent no.1 seeks and granted 10 days' time to file the Vakalatnama as well as the reply to the said application.
- 3.** Let the reply be also filed by the respondent no. 2 within the aforesaid period. The respondents are also directed to fully cooperate with the RP in supplying all requisite documents and information as may be needed. The observation to this effect were also made in our previous order dated 24<sup>th</sup> November, 2023.

**-Sd-**

**-Sd-**

4. Ld. Counsel representing the RP, however, states that despite the previous order, no such cooperation is forthcoming nor any information has been given.
5. The Respondents are directed to fully cooperate with RP in providing all requisite information and documents and would also respond to the RP, as and when may be necessary.
6. It is also further stated by the RP that the requisite information in the first instance which are sought by the RP, are already enumerated in the application and also communicated to the respondents, communication of which was also sent by way of email on 11<sup>th</sup> October, 2023.
7. Let the matter be adjourned for further hearing on 17<sup>th</sup> January, 2024.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**15<sup>th</sup> December, 2023**

*Bipul Kumar Tiwari*  
*(Stenographer)*